

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

2754/2023, 2593/2023, IA(I.B.C)/2928(CH)2023,
IA(I.B.C)/409(CH) 2024, IA(I.B.C)/648 (CH) 2024,
IA(I.B.C)/894 (CH) 2024, IA(I.B.C)/895 (CH) 2024

In
CP(IB) No. 218/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

Gangotri Steel Syndicate

...Petitioner

Vs.

Jaycon Infrastructure Ltd.

...Respondent

Under Section: 9, IBC 2016, 60(5), 74(3)

Order delivered on 02.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For Applicant in 2754/2023,
2593/2023, 2928/2023

: Mr. Aalok Jagga, Mr. APS Madaan and
Gulrukh Kaur Sidhu, Advocates

For respondent No.1
In IA No.2754/2023

: Mr. Nahush Jain, Balendu Shekhar, Harneet
Singh Advocates

For applicant in IA Nos. 894/2024
And 895/2024 and for the
respondent No.1 in IA Nos.
2593/2023 & 2928/2023

: Mr. Sumer Singh Brar, Advocate
Mr. Sunil Mutreja, Advocate

For Respondent No.2 in
2928/2023

: None

For applicant/Monetary
Professional
in 409/2024

: Mr. Abhishek Anand, Advocate

For SRA in 894/2024

: Mr. APS Madaan, Advocate

For applicant/SRA in IA No.409/2024
And IA No.648/2024

: Mr. Achin Goel, Advocate

ORDER

IA No. 2754/2023

It is stated by Ld. Counsel for the respondent No.1 that he has e-filed the reply. Let the hard copy of the same be filed during the course of day with a copy in advance to the counsel opposite. Last opportunity is granted.

It is stated by learned counsel for applicant in IA No. 2754/2023 that the relief in the present application sought against the respondent No.1 only and there is no need for filing the reply on behalf of respondent No.2. Let the matter be listed for arguments on 05.08.2024 in the supplementary list.

IA No. 2593/2023

Reply has been filed by Ld. counsel for respondent No.1-Mr. S.S. Brar vide Diary No.3567/2 dated 16.01.2024. The same is taken on record. Ld. counsel for Respondent No.2 is directed to file the reply within two weeks with a copy an advance to the counsel opposite. Last opportunity is granted. Let the matter be listed for arguments on 05.08.2024 in the supplementary list.

IA(I.B.C)/2928(CH)2023

Reply has been filed by Ld. Counsel for respondent No.1 vide Diary No.03897/2 dated 01.04.2024, Affidavit of service has been filed vide Diary No. 03897/5 dated 10.05.2024. Both are taken on record. Respondent No. 2 is stated to be served but there is no representation on behalf of respondent No.2. Last opportunity is granted to Ld. counsel for respondent No.2 for filing the reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. No further opportunity will be given in any ground.

Let the matter be listed on 05.08.2024 in the supplementary list.

IA(I.B.C)/409(CH) 2024

This application has been filed by learned counsel for the applicant under Section 74(3) of the Code. A date is requested by Mr. Achin Goel, Advocate appearing for SRA for filing the reply. Let the same be filed within three weeks with a copy in advance to the counsel opposite. Last opportunity is granted failing which right to file the reply will be struck off. Let the matter be listed on 05.08.2024 in the supplementary list.

IA(I.B.C)/648 (CH) 2024

Mr. Abhishek Anand, Advocate on behalf of respondent No. 1 is ready to accept the notice. Let reply of the application be filed by Ld. Counsel for Respondent No. 1 within three weeks with a copy in advance to the counsel opposite.

Heard. Issue notice of this application to the respondent No. 2. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent No. 2 at his registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent No. 2 is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within three weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed three weeks thereafter with a copy in advance to the counsel opposite.

Let the matter be listed on 05.08.2024 in the supplementary list.

Dasti notices be given within one week.

IA(I.B.C)/894 (CH) 2024

Mr. APS Madaan, Advocate on behalf of SRA is ready to accept the notice on behalf of the respondent No.1. Learned counsel for respondent No.1 is directed to file the reply within next two weeks with a copy in advance to the counsel opposite.

Heard. Issue notice of this application to the respondent No. 2. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent No. 2 at his registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

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Let the matter be listed on 05.08.2024 in the supplementary list.

Dasti notices be given within one week.

IA(I.B.C)/895 (CH) 2024

Mr. APS Madaan, Advocate on behalf of SRA is ready to accept the notice on behalf of the respondent No.1. Learned counsel for respondent No.1 is directed to file the reply within next two weeks with a copy in advance to the counsel opposite.

Heard. Issue notice of this application to the respondent No. 2. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent No. 2 at his registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

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Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja